

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.13**  
**C.P. (IB) No.51/BB/2024**

**IN THE MATTER OF:**

Mr. L .V Sreerangaraju

... Petitioner

**Order under Section 94(1) of IBC, 2016**

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri A.S. Sathish Kumar (PCS)

**ORDER**

1. Heard the Ld. PCS for the Petitioner.
2. Issue Notice to the Financial Creditor and the Corporate Debtor. Registry is directed to prepare the notice and the Ld. Counsel for the Petitioner is permitted to collect the notice and serve it personally on the Financial Creditor and the Corporate Debtor along with Petition and other material papers through email as well as by speed post and is directed to file affidavit of service along with tracking report in the Registry, within two weeks.
3. A period of two weeks' time is granted to the Financial Creditor and the Corporate Debtor for filing reply from the date of receipt of notice and two weeks' for filing rejoinder by the Petitioner, if any, thereto from the date of receipt of copy of reply.
4. List the matter on **23.08.2024**.

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**